

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**CP (IB) No. 138/Chd/Hry/2023**  
**Priority (P.B.)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Supreme Panvel Indapur  
Tollways Pvt. Ltd.**

**...Respondent Corporate Debtor**

**Under Section: 7 IBC 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Aseem Chaturvedi, Mr. Prashant Kapila and  
Mr. Siddhant Kumar, Advocates

**For the Respondent** : Mr. Vipul Joshi, Advocate

**ORDER**

Heard the submissions made by the learned counsels for the petitioner-financial creditor as well as learned counsel for the respondent-corporate debtor. The learned counsel for the respondent-corporate debtor has submitted that he has recently received the rejoinder and prayed for grant of time for going through the rejoinder and submit his written submissions in the main matter. 10 Days' time is granted, it is made clear that no further extension of time will be granted. The learned counsels may take steps for filing the written submission before the next date of hearing.

The NCLAT vide its order dated 04.04.2024 expunged the following direction from the array and scope of the order dated 04.04.2024 with following directions:-

1. Petitioner is directed to inform AGM/concerned Branch Manager to be present before the Bench on the next date of hearing to pursue the case.
2. Copy be sent to the Branch Manager and IBBI.

Let the matter be listed on 14.05.2024

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**